

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 32**

**C.P. (IB)/806(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **24.04.2024**

NAME OF THE PARTIES:      **BANK OF MAHARASHTRA V/s MRS.**  
**PRATIMA PRAVINBHAI SHAH**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

---

**ORDER**

1. Adv. Meet Pandya i/b Kay Legal And Associates LLP for Petitioner.
2. Adv. Dhruva Gandhi a/w Adv. Dharmesh Joshi, Adv. Harshni Shah i/b T. D. Joshi & Associates appeared for the Personal guarantor.
3. Ms. Kartikee Krgaonkar, Advocate appeared for the Resolution Professional.
4. Learned Counsel for the Personal Guarantor seeks further one-week time to file reply. Time granted.
5. List this matter on **16.05.2024** for hearing

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna